

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 261 /Confdl./2010
II-15-2/2005

Bilaspur, dated the 20th / June /2010

Copy order no. 8089/1609/XXI-B/C.G./2010 dated 30.06.2010 issued by the Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Raipur forwarded to: -

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice I.M.Quddusi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Dharendra Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Sunil Kumar Sinha, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Satish K. Agnihotri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice T.P.Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Nawal Kishore Agarwal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Rangnath Chandrakar, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice R.L.Jhanwar, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
14. Registrar (Vigilance and I & E), High Court of Chhattisgarh, Bilaspur for information.
15. Director/Additional Director, Judicial Officers' Training Institute, High Court of Chhattisgarh, Bilaspur for information.
16. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, D.K.S. Bhawan, Mantralaya, Raipur for information.
17.
 - (i) Shri A.K.Samantray, District & Sessions Judge, Bastar at Jagdalpur for information and compliance. He is directed that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of receipt of this order under intimation to this Registry
 - (ii) Smt. Kanta Martin, XI Additional District & Sessions Judge (F.T.C.), Durg for information and compliance. She is directed that if she is in occupation of Government accommodation, she should vacate the same within 15 days from the date of receipt of this order under intimation to this Registry
18. District & Sessions Judge, Raipur/ Bilaspur/ Durg/ Bastar (Jagdalpur) Mahasamund/ Raigarh/ Korba/ Kabirdham (Kawardha)/ Rajnandgaon/ Dhamtari/ Uttar Bastar (Kanker)/ Janjgir-Champa/ Koriya (Baikunthpur)/ Jashpur/Dakshin Bastar (Dantewara)/Surguja at Ambikapur for information.
19. Additional Registrar (Judicial/ Administration/ D.E. & E.), High Court of Chhattisgarh, Bilaspur for information.

20. Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information.
21. Deputy Registrar (Copying & Central Filing/ Protocol & Works/ Civil, Criminal & Writ/ S.W., Checker & D.D.O.), High Court of Chhattisgarh, Bilaspur for information.
22. Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
23. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur for uploading in the Official website of Chhattisgarh High Court.
24. Section Officer/In-charge, Accounts/ Checker/ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Establishment / Library/ Pension / Protocol/ Record Room (Admn.)/ Works/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.


(A.K. Shrivastava)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW & LEGISLATIVE AFFAIRS DEPARTMENT
D.K.S. BHAWAN, MANTRALAYA, RAIPUR

// ORDER //

Raipur, dated 30/06/2010

No. 8089 /1609/XXI-B/C.G./2010. In exercise of the powers conferred under sub-section (1) of Section 4 of Family Court Act, 1984 (No. 66 of 1984), the State of Chhattisgarh hereby, in concurrence with the High Court of Chhattisgarh withdrawing the services of the members of Higher Judicial Service, specified in column no. (2) of the Schedule, from High Court, appoints them Judge of the Family Courts, specified in column no. (3), they are directed to take over the charge in the Family Court.

S.No. (1)	Name of Judicial Officer with present place of posting (2)	Name of the Court (3)
1.	Shri A.K.Samantray District & Sessions Judge Bastar at Jagdalpur	Judge, Family Court, Manendragarh
2.	Smt. Kanta Martin XI Additional District & Sessions Judge (F.T.C.) Durg	II Additional Principal Judge, Family Court, Durg

:: आदेश ::

रायपुर, दिनांक 30/06/2010

क. 8089 /1609/21-ब/छ.ग./2010, राज्य शासन, कुटुम्ब न्यायालय अधिनियम, 1984 (सन् 1984 का सं. 66) की धारा 4 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ उच्च न्यायालय की सहमति से, सारिणी के खण्ड (2) में विनिर्दिष्ट उच्च न्यायिक सेवा के सदस्यों की सेवायें, उच्च न्यायालय से प्रत्याहरित करते हुए, उक्त न्यायाधीशों को, सारिणी के खण्ड (3) में विनिर्दिष्ट कुटुम्ब न्यायालय में, न्यायाधीश पदस्थ करता है, उन्हें निर्देशित किया जाता है कि कुटुम्ब न्यायालय में पदभार ग्रहण करें ।

30/6/10
A. K. S. M. S.

स.क. (1)	न्यायिक अधिकारियों के नाम एवं वर्तमान पदस्थापना का स्थान (2)	न्यायालय का नाम (3)
1.	श्री ए.के.सामन्तरे, जिला एवं सत्र न्यायाधीश बस्तर स्थान जगदलपुर	न्यायाधीश, कुटुम्ब न्यायालय, मनेन्द्रगढ़
2.	श्रीमती कान्ता मार्टिन, एकादश अतिरिक्त जिला एवं सत्र न्यायाधीश (एफ.टी.सी.), दुर्ग	द्वितीय अतिरिक्त प्रधान न्यायाधीश, कुटुम्ब न्यायालय, दुर्ग

छत्तीसगढ़ के राज्यपाल के नाम से तथा
आदेशानुसार

sd

(आर.एस. शर्मा)

प्रमुख सचिव

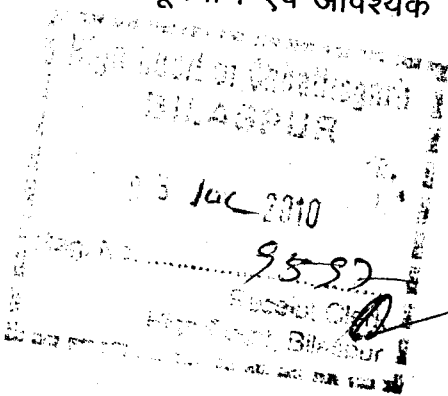
छ.ग.शासन, विधि एवं विधायी कार्य विभाग

पृ.क. 8090 / 1609 / 21-ब / छ.ग. / 2010

प्रतिलिपि :

रायपुर, दिनांक 30 / 06 / 2010

1. रजिस्ट्रार जनरल, छत्तीसगढ़ उच्च न्यायालय, बिलासपुर को उनके ज्ञापन क्रमांक 256 / II-15-2 / 2005 / गोप. / 2010 बिलासपुर दिनांक 28.6.2010 के संदर्भ में आवश्यक कार्यवाही हेतु,
2. श्री ए.के.सामन्तरे, जिला एवं सत्र न्यायाधीश, बस्तर स्थान जगदलपुर
3. श्रीमती कान्ता मार्टिन, एकादश अतिरिक्त जिला एवं सत्र न्यायाधीश (एफ.टी.सी.), दुर्ग
4. निज सचिव, मान. विधि मंत्री को मान. विधि मंत्री महोदय के अवलोकनार्थ,
5. स्टाफ ऑफिसर, प्रमुख सचिव विधि, को प्रमुख सचिव महोदय के अवलोकनार्थ,
6. उप संचालक, शासकीय क्षेत्रीय मुद्रणालय, राजनांदगांव की ओर छत्तीसगढ़ राजपत्र (असाधारण) के आगामी अंक में अनिवार्य रूप से प्रकाशन हेतु, की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।



sd
(आर. एस. शर्मा)

प्रमुख सचिव

छ.ग.शासन, विधि एवं विधायी कार्य विभाग